

which smuggled goods are suspected to be secreted. In areas adjoining the land frontiers or the coast of India, officers of Customs specially empowered by the Central Board of Revenue will also have this power. [Sec. 105 of the Customs Act, 1962].

(2) Any person who acquires possession of or is in any way concerned in carrying, removing, depositing, harbouring, keeping, concealing, selling or purchasing, or in any other manner dealing with any prohibited goods will be liable to a penalty which may extend to five times the value of the smuggled goods. [Sec. 112 *ibid*].

(3) Any vessel, aircraft or vehicle, which has been used in the smuggling of goods or for the carriage of smuggled goods, shall also be liable to confiscation if the owner of the conveyance or his agent and the person in charge of the conveyance, has not taken any of the precautions specified in the Rules to be framed by the Central Government in this behalf. [Sec. 115 *ibid*].

(4) When any smuggled goods are sold by a person having knowledge or reason to believe that the goods are smuggled goods, the sale proceeds thereof shall be liable to confiscation. [Sec. 121 *ibid*].

(5) It has been provided that where any documents are seized from the control or custody of a person and such documents are tendered by the prosecution in evidence against such person, the court shall, unless the contrary is proved, presume the truth of the contents of such documents and that the document has been signed by the person by whom it is purported to be signed. This will facilitate the prosecution of smugglers and their accomplices. [Sec. 139 *ibid*].

CENTRAL LOANS OUTSTANDING AGAINST  
ORISSA GOVERNMENT

\*444. SHRI LOKANATH MISRA: Will the Minister of FINANCE be pleased to state:

(a) the amounts of Central loans outstanding against the Government of Orissa;

(b) the amount of interest realised from the Government of Orissa every year from 1955-56 to 1960-61; and

(c) the mode of payment by the Government of Orissa?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI B. R.  
BHAGAT): (a) About Rs. 158.90 crores  
as on 31st March, 1962.

(b) Rs. 2.21 crores during 1955-56; Rs. 2.94 crores during 1956-57; Rs. 3.54 crores during 1957-58; Rs. 3.67 crores during 1958-59; Rs. 4.16 crores during 1959-60; Rs. 1.79 crores during 1960-61,

(c) The payments are generally made by adjustment against the cash balance of the State Government held with the Reserve Bank of India.

EXPORT OF PUNARNAVA

\*446. SHRI M. S. OBEROI: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that 'Punarnava' is being exported to foreign countries; and

(b) if so, whether it is being done with Government assistance; and whether its efficacy has been proved?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) The Government of India have no information.

(b) No, Sir.